(e) wheu will this be done, *i*, *e*., as suggested in part (c)?

THE MINISTER OF DEFENCE AND STEEL & HEAVY ENGINEERING (SHRI SWARAN SINGH): (a) On the analogy of orders issued on the civil side, all Services Officers of the rank of Lt Col/ Commanders/Wing Commanders and above and members of their families on transfer or posting abroad and vi e--versa are required to travel by air on the sectors where Air India is operating.

(b) It is economical to the State. It results in saving of foreign exchange and brings in additional revenues to our national air service.

(c) Armed Forces personnel proceeding to UK on courses or deputation are permitted to travel by IAF Super-constellation planes subject to availability of seats. The families are not permitted to travel in the I.A.F. Courier aircraft.

(d) and (e). Do not arise in view of (c) obove.

Purchase of goods from Public Sector Units by USSR

2600. SHKI R. K. BIRLA: Will the Minister of FOREIGN TRADE pleased to state:

(a) whether it is a fact that the Central Government is contemplating to approach the Soviet Union for purchasing Indian finished goods from public sector units to make them profitable;

(b) if so, the efforts so far made in this respect; and

(c) the Soviet response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) to (c). India is already exporting structurals manufactured at Bhilai Steet Plant to USSR since 1967—68. In the first round of negotiations for finalising the lists of commodities to be exchanged between India and USSR during 1971—75, USSR have agreed in principle to lift machinery and equipment manufactured at Industrial Enterprises built in India with Soviet assistance. In the negotiations held recently with a Soviet Government delegation, certain items of equipment and machinery were identified the possibilities for whose production in Soviet assisted projects for supply to USSR on a long-term basis would now be examined at expert level.

12.25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED POLLUTION OF WATER IN DELHI AND RESULTANT THREAT OF JAUNDICE EPIDEMIC

श्री ओंकारलाल बोहरा (चित्तौड़गढ़) : अध्यक्ष महादय, मैं अविलम्बनीय लाक महत्व के निम्नलिखित विषय की आर स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्री का ध्यान दिलाता हूं :

"दिल्ली मं पानी के दूषित हांने और उसके परिणामस्वरूप पीलिया के संक्रामक रोग के फैलने के खतरे का समाचार।"

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY): The Delhi Municipal Corporation is at present supplying 153 million gallons of water per day from the following sources:—

Chandrawal Treatment Plant	..90 M.G.D. (million gallons per day)
Wazirabad	.... 50 M.G.D.
Okhla	.... 6 M.G.D.
Local Tubewells.	.... 7 M.G.D.
Total..	153 M.G.D.
or	275 cusecs.

The Delhi Water Supply and Sewage Disposal Undertaking picks up water from the river Jamuna at two points, namely,

[Shri B. S. Murthy]

Wazirabad and Okhla. While most of the water required is drawn at Wazirabad, a small quantity of about 6 M.G.D. alone is drawn from the intake just above the Okhla weir and treated in a treatment plant located behind the Holy Family Hospital at Okhla.

Between the Wazirabad barrage and Okhla weir several surface drainage courses including the Najafgarh nallah, join the river Jamuna. The U.P. Government arrange to feed water to the Agra Canal from the Hindon cut through Jamuna river.

The Delhi Water Supply and Sewage Disposal Undertaking keep a regular watch over the quality of water available at the intake point near the headworks. Hourly samples are taken to check the quality of water by means of suitable parameters which indicate the suitability of water for treatment and consumption.

In the course of their reguler observations from the 25th February 1970, it was found that chloride content of the water at Okhla was increasing but was still within permissible limits and the dissolved oxygen content was going down. However, on the 5th March 1970, the chloride content went up sharply. While investigating the Delhi Water Supply and Sewage Disposal Undertaking fcund that the U.P. authorities had not discharged any water through the Hindon cut with effect from the 2?nd February 1970. At the request of the Delhi Municipal Corporation, the U. P. authorities released water in the Hindon cut in the 5th evening. Since the chloride content at Okhla went beyond the permissible limits, the supply of drinking water to the consumers was stopped at 1.00 P. M. on the 6th March 1970.

To meet the situation, at the request of the Delhi Water Supply Authorities, additional water was released by the U. P. authorities on the 7th and the quality of water at Okhla improved. The pumping of water at Okhla was resumed by the midnight of 7th and supply to the consumers was given by 8 A. M. on 8th March.

During the period of stoppage of water, supply was maintained in a restricted way out of the storage available in the various service reservoirs and through trucks and tankers.

Certain industrial effluent from factories, etc., require a large quantity of oxygen to stabilise them. These wastes which discharge into water courses generally deplete the dissolved oxygen present in streams to stabilise its various constituents.

It appears that the fish life in the. Jamuna stream below the point of confluence of Hindon cut was mainly due to the absence of dissolved oxygen in the water and not due to any specific poison/pollution that might have entered the stream.

The Delhi Municipal Corporation have reported that they are taking all steps for maintaining public health and for giving potable and wholesome water and there is no risk to public health so far as water is concerned.

From the information it appears that there is no cause for anxiety of a threatened break of jaundice epidemic.

With a view to making sure that enough care was taken and with a view to prevanting repetition, the Delhi Administration have decided to appoint a high power committee of enquiry to go into the question of pollution of water thoroughly and to fix responsibility, if any. Governement share the grave concern of the House and the public about the supply of water from Okhla and will ensure that every effort is made by the Municipality to see that necessary precautions are taken in future and pure water supply is assured and repetition is prevented.

श्री ओंकारलाल बोहरा : अध्यक्ष महोदय, मंत्री महोदय को जो जवाब उत्तर देने के लिए दिया गया वह उन्होंने हमें सुनाया लेकिन किसी बात का उत्तर दे देना बहुत आसान है। मगर उससे कई समस्याएं पैदा होती हैं जिनकी तरफ मैं ध्यान दिलाना चाहता हूं। जब कि पानी पर मछलियां मर कर तैरने लगीं तब यह पता लगा कि यह पानी दूषित हो रहा है और यह घटना घट

चुकी थी सन् 1956 में कि इसी तरह से पीलिया रोग के कारण लाखों आदमियों का जीवन संकट में पड़ गया, सैकड़ों आदमी मर गए इसी पीलिया रोग से इसी वाटरवर्क्स के कारण, तो मैं समझता हूं कि इस संबंध में हम उत्तर दे दें यहीं अगर हमारी समस्या का समाधान हो जाता हो तो फिर इस तरह की घटनाओं के घटने की पुनरावृत्ति बढ़ सकती है। मैं जानना चाहता हूं कि इस संबंध में जिन अधिकारियों की जिम्मेदारी है, खास तौर से वाटर वर्क्स के जो अधिकारी हैं उन के बारे में सरकार और प्रशासन ने क्या सख्त कार्यवाही की है और नगर निगम प्रशासन के जो इंचार्ज हैं विश्वम्भर शर्मा क्या वह इस के लिए दोषी नहीं हैं क्योंकि जन-स्वास्थ्य के साथ खिलवाड़ करने वाले को आज माफी नहीं दी जा सकती। श्रीमन्, मैं मान सकता हूं कि राजस्थान में पानी का अभाव है लेकिन यहां कौन सा पानी का अभाव था ? केवल अधिकारियों की लापरवाही के कारण और जन-नेताओं की उदासीनता के कारण यह घटना घटी और यह संकट जो दो दिन तक रहा इस की सूचना भी लोगों को नहीं दी जा सकी। 6 तारीख को लोगों को पता चला जब कि बताया गया कि 5 तारीख को यह सूचना दी गई थी। लेकिन यह सूचना 15-20 दिन पहले भी दी जा सकती थी। आज यह स्थिति है कि हिन्डन तक नहर का पानी बन्द हो गया, इसकी सूचना उनको नहीं और नदी के आसपास गन्दे नाले का पानी उस में गिरने लगा, सड़ांध आने लगी, बदबू देने लगा और उस में मछलियां मरने लगीं तब अधिकारियों को पता लगा। मैं आप के द्वारा जानना चाहता हूं कि इस तरह की घटनाओं को आप ठीक कर लें यही आवश्यक नहीं है, यह जरूरी है कि जन-स्वास्थ्य के साथ खिलवाड़ करने वाले इन अधिकारियों के साथ सख्त कार्यवाही की जाय और उसके साथ जो नगर प्रशासन के अधिकारी है उन को त्यागपत्र देना चाहिए कि वह इस पद पर रह कर इस योग्य नहीं बने। परिणाम यह हुआ कि दक्षिणी दिल्ली के अनेकों नागरिकों को संकट में पड़ना पड़ा। श्रीमन्, ओखला की कैपेसिटी नहीं है। ओखला के प्लान के बारे में मैं चाहूंगा दिल्ली प्रशासन और हमारी सरकार जो नागरिक जीवन के लिए जिम्मेदार है गहरी दिलचस्पी ले। पीलिया रोग की दवाई की अगर कमी है नगर प्रशासन में तो यह जन-स्वास्थ्य के साथ जो खिलवाड़ चल रहा है उसके लिए सब से ज्यादा यह नौकरशाह जिम्मेदार हैं और मैं चाहूंगा कि न केवल जांच कमेटी उस के लिए नियुक्त की जाय क्यों कि जांच कमेटियों की परंपरा बहुत पुरानी है, जांच कमेटियों से कोई नतीजे नहीं निकलते, मैं ने देखा है, बराबर देखते हैं कि इन जांच कमेटियों के नतीजे बाद में परिणाम शून्य रहते हैं।

इसलिये मैं मंत्री महोदय, से जानना चाहता हूं कि जो इस घटना के लिये जिम्मेदार थे, उन को मंत्री महोदय डिस्मिस करेंगे तथा जो इस कमेटी के अध्यक्ष थे, वे इस्तीफा देंगे ? मैं चाहता हूं कि सरकार का उत्तर केवल उत्तर की दृष्टि से न आये, बल्कि एक्शन और इम्पलीमेन्टेशन की दृष्टि से, मैं जानना चाहता हूं कि सरकार क्या कदम उठाना चाहती है ?

SHRI B. S. MURTHY: As far as we are able to know, the Delhi Municipal Corporation under which this undertaking is working and also the Delhi Administration have already taken necessary action. They have also informed us that they want a committee with high officials to be appointed and we are agreeing to the appointment of a committee. First of all, we must know who is responsible for these things. I do not think dismissal of any person without giving necessary cause is correct.

श्री ओंकार लाल बोहरा : लेकिन उन अधिकारियों के संबंध में आप क्या करने जा रहे हैं। उन को डिस्मिस या सस्पेण्ड किया जा रहा है या नहीं ?

SHRI B. S. MURTHY: This will certainly be attended to by the Delhi Municipal Corporation as well as the Delhi Administration.

श्री यशवंत सिंह कुशवाह (भिंड) : क्या यह सच है कि 1965 में जल-प्रदाय के तत्कालीन अध्यक्ष डा. रोशन लाल ने स्वास्थ्य मंत्रालय को एक मसौदा भेजा था स्वीकृति के लिये, जिससे दूषित जल-प्रदाय को रोका जा सकता था और आपके स्वास्थ्य मंत्रालय ने आज तक उस के बारे में

कोई जवाब नहीं दिया, न मसौदे को स्वीकार किया और न कोई कार्यवाही की ।

क्या यह सच है कि 1964 में नस्कर कमेटी बैठी थी और 14-4-66 को उसने अपनी रिपोर्ट दी थी, जिसमें बताया गया था कि ओखला से हूमायू मकबरे तक जल-प्रदाय दूषित है । क्या यह सही है कि लंदन वाटर बोर्ड के श्री टेलर ने भी इसी तरह की सिफारिश की थी कि इस जल प्रदाय को सुधारा जाय या बन्द किया जाय ? क्या यह सही है कि हिण्डन को 22 फरवरी से पानी मिलना बन्द हो गया था, उस के बाद पानी दूषित हो गया और यह बात डिपार्टमेन्ट को भी मालूम हो गई थी, क्योंकि क्लोरीन का जो 8वां हिस्सा मिलाया जाता था, उस के बजाय 100 हिस्सा मिलाया गया, लेकिन फिर भी पानी का पीलापन दूर नहीं हुआ, लेकिन उस के बावजूद भी जल प्रदाय को जारी रखा गया । 12-13 दिनों तक यह जल पिलाया जाता रहा, जिसके कारण लोगों का जीवन संकट में पड़ गया और जिस के लिये दिल्ली के डाक्टरों ने रिपोर्ट दी है कि यहां पर पीलिया रोग हो सकता है जैसा कि 1955 में वजीराबाद के दूषित पानी के पिलाये जाने से हुआ था और बहुत सारे लोग मर गये थे।

स्वास्थ्य मंत्रालय और इस सरकार ने पानी की जिम्मेदारी को वहन न करते हुए दिल्ली के लोगों के जीवन के साथ जो खिलवाड़ किया है, क्या इस की जिम्मेदारी उठाने के लिये मंत्री महोदय त्याग-पत्र देंगे तथा अदालती जांच बैठाने के लिये तैयार होंगे ?

SHRI B. S. MURTHY : The Naskar Committee in 1965 stated :

> "The committee strongly recommends that the use of this source should be discontinued and that until suitable alternative source is found to utilise the existing treatment works, the present supply could be continued only after break-point chlrinoation."

After this report, attempts have been made to supply about 40 MGD and a plant has been completed at Wazi rabad. Out of this, 10 MGD is reserved for South Delhi, Okhla especially for the areas at persent served by the Okhla treatment plant. The main reservoir and overhead tanks for distribution of this 10MGD have nearly been completed. Pumps and other electrical equipment are yet to be purchased. The whole scheme is likely to be completed in about 12 or 18 months time. This will be 4 MGD More, because the present capacity of the Okhla treatment plant is only 6 MGD.

श्री यशवन्त सिंह कुशवाह : जांच के बारे में आपका क्या जवाब है, जो मसौदा भेजा गया था, उसके बारे में क्या जवाब है, 12 दिनों तक दूषित जल पिलाते रहे, इसके बारे में क्या जवाब है ?

SHRI B.S. MURTHY : Polluted water was not supplied,

श्री रणजीतसिंह (खलीलाबाद) : ये झूठ बोल रहे हैं ।

MR. SPEAKER: It is not parliamentary language,

SHRI B. S. MURTHY: As soon as the authorities found that water could not be supplied from there, they stopped it and they brought water from Wazirabad and supplied it in tankers.

श्री सीताराम केसरी (कटिहार) : अध्यक्ष जी, दिल्ली हमारे देश की राजधानी है, राजधानी में इस तरह की घटना का होना शर्म की बात है । सारी दुनिया के लोग यहां पर आते हैं, यहां पर इस तरह की घटना हो, यह बड़े दुख की बात है । हमारे मंत्री जी ने अभी जो उत्तर दिया है, मैं समझता हूं, उन के उत्तर में बहुत कुछ औचित्य नहीं है, क्योंकि इस घटना की यहां पर पुनरावृति हुई है । 1955 में भी यह घटना हुई थी और आज फिर हुई है.....(**व्यवधान**).....मैं सारी बातों का पर्दा फाश कर रहा हूं......

अध्यक्ष महोदय : आपके पानी मंगवा पर पीने से मुझे ऐसा शक हुआ कि आप भाषण करेंगे ।

श्री सीताराम केसरी : मैं पानी की परीक्षा कर रहा हूं कि आज भी ठीक है या नहीं ।

अध्यक्ष महोदय : आपके पेट में लेबोरेट्री नहीं लगी हुई है ।

श्री प्रकाशवीर शास्त्री : (हापुड़) : अगर आप ने पानी पी लिया तो सवाल नहीं कर सकेंगे ।

श्री सीताराम केसरी : मैं निवेदन कर रहा था कि ओखला के उद्योगों का इतना कचरा वहां पर गिरा है कि उससे वहां का पानी विषाक्त हो गया । यहां दिल्ली का जो प्रशासक वर्ग है उन्होंने उन उद्योगपतियों को जिनका कचरा वहां पर गिरता है, इसलिये नहीं रोका कि इन लोगों ने काफी पैसा उन लोगों से चुनाव के लिये ले रखा है । इसलिये मैं चाहता हूं कि सरकार एक पावर-फुल कमीशन बैठाये, जो इस संबंध में जुडीशियल जांच करे—ताकि राजधानी में इस तरह की घटना की पुनरावृत्ति न हो । मैं जानना चाहता हूं कि जब इस तरह की घटना 1955 में घट चुकी है और अब फिर इस की पुनरावृत्ति हुई है, क्या सरकार यहां की सरकार को चेतावनी देगी कि अब इस की पुनरावृत्ति न हो तथा जूडीशियल एन्क्वायरी बैठायेगी ।

श्री हुकमचन्द कछवाय (उज्जैन) : करवाओ इन्कवायरी ।

SHRI B. S. MURTHY : I agree it is a very unfortunate thing that the drinking water here is not quite potable.

SHRI PRAKASH VIR SHASTRI: Here?

SHRI B. S. MURTHY: Yes, in the city of Delhi.

SHRI PRAKASH VIR SHASTRI : I thought, in Parliament also.

SHRI B. S. MURTHY : Any action that the House wants us to take, we are prepared to take.

We are in the hands of the House. Whatever committee they want—any type of committee..we are willing to have because there is nothing to be hidden here. No doubt, there are certain factories—the DCM Chemicals, Hindustan Insecticides and Swatantra Bharat Mills. These have already been contacted and were asked to set up treatment plants for treating their wastes. The Swatantra Bharat Mills are completing them and they may go into action any time.

श्री सीताराम केसरी : जुडीशल इंक्वायरी बिठाइये ।

श्री कंवरलाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, यह एक बड़ी दुखद घटना है और मैं समझता हूं कि जिस प्रकार से यह घटी है उसकी कोई भी डिफेन्ड नहीं कर सकता है । 22 तारीख से 5 तारीख तक अधिकारियों ने न तो मेयर साहब को बताया, न वाटर सीवेज के चेयरमैन को बताया और न चीफ एग्जीक्यूटिव कौंसिलर को बतलाया । इतना ही नहीं, इसकी जो सर्वे रिपोर्ट होती है, मंत्री महोदय इसको मानेंगे कि रोजाना उसकी रिपोर्ट स्वास्थ्य मंत्रालय, केन्द्रीय सरकार के पास आती है और मैं समझता हूं कि आपको भी नहीं बतलाया होगा । तो यह क्रिमिनल नेग्लीजेन्स है, हम इनको डिफेन्ड नहीं करना चाहते । मैं दिल्ली प्रशासन को बधाई देना चाहता हूं और मैं समझता हूं आपको भी उन्हें बधाई देना चाहिए कि बगैर पार्टी कंसीड्रेशन के चीफ एग्जीक्यूटिव कौंसिलर ने डा. राव की अध्यक्षता में एक कमेटी बिठाई है जो कि इसकी जांच करेगी । इसमें हम किसी को शील्ड नहीं करना चाहते क्योंकि लोगों के स्वास्थ्य के साथ खिलवाड़ नहीं किया जा सकता ।

मैं दो तीन बातें कहना चाहता हूं । एक तो सन 66 में नास्कर कमेटी ने रिपोर्ट दी और उसके अलावा मि. टेलर जो कि यू. के. के एक्सपर्ट थे उन्होंने 66 में कहा कि ओखला में जो पानी देते हैं वह कन्टैमिनिटेड है, पीने के लायक नहीं है तो सरकार ने सन 66 से 70 तक, चार सालों में क्या किया ? मैं आपके जरिए से मंत्री महोदय को बताना चाहता हूं कि दिल्ली कार्पोरेशन को पैसा ही नहीं दिया गया जिससे कि स्कीम पूरी की जाती । नतीजा यह है कि आज जो दिल्ली की पानी की आवश्यकता है वह 180 मिलियन गैलन की है जबकि 153 मिलियन गैलन पानी ही मिल

(श्री कंवर लाल गुप्ता)

पाता है और 27 मिलियन गैलन पानी की कमी रहती है। दिल्ली प्रशासन ने 56 करोड़ की मांग की थी लेकिन सिर्फ 25 करोड़ ही दिया गया। तो उस रिपोर्ट के इम्प्लीमेन्टेशन की जिम्मेदारी केन्द्रीय सरकार पर है। इतना ही नहीं, एक रेड्डी कमेटी बैठी थी जिसने सिफारिश दी थी कि जितने गन्दे नाले हैं जो कि जमुना में पड़ते हैं वह नहीं पड़ने चाहिए। लेकिन मैं पूछना चाहता हूं कि इतने साल बीतने के बाद भी क्या यह सही नहीं है कि गवर्नमेंट आफ इंडिया की जो डी. डी. टी. फैक्टरी है उसका गन्दा पानी जमुना में पड़ता है। इसके अलावा गाजियाबाद की इंडस्ट्रीज और मोहन नगर जिसका उद्घाटन कांग्रेस के मुख्य मंत्री ने किया था, वहां की इंडस्ट्रीज का सारा का सारा गन्दा पानी इसके अन्दर आता है। मैं चाहूंगा कि इसकी इंक्वायरी होनी चाहिए और सरकार से मांग करूंगा कि यह जो पालूशन है इसको कानून के जरिए से बन्द करना चाहिए। केसरी जी ने जो कहा है मैं उसका खंडन करना चाहता हूं और चैलेंज करता हूं कि इसकी इंक्वायरी की जाये। हम किसी भी चीज के लिए तैयार हैं। हमने किसी से भी कोई फंड नहीं लिया है। मैं आपके जरिए से कहना चाहता हूं कि जो भी इंडस्ट्रियलिस्ट इस प्रकार का कार्य करते हैं, सरकार को उसके लिए कानून बनाना चाहिए ताकि उनके खिलाफ कार्यवाही की जा सके।

दूसरी चीज यह है कि अभी यू. पी. गवर्नमेंट के साथ कोई फार्मल एग्रीमेंट नहीं है कि कब पानी सप्लाई करना है और कब रोक देना है। नतीजा यह है कि वहां ओखला पर डूएल कन्ट्रोल है। अब तक यू. पी. का हेड आफिस आगरे में है। इसलिए दोनों में लियाजां हो और फार्मल एग्रीमेंट हो, इसकी भी व्यवस्था करनी चाहिए।

आखिरी चीज यह है कि यह सरकार दिल्ली वालों को गारंटी दे कि कम से कम फिल्टर्ड वाटर हरएक को मिलेगा। केवल ओखला की बात नहीं है। दिल्ली में 5 लाख लोग स्लम्स में रहते हैं जोकि हैंड पाइप का पानी पीते हैं। तो क्या सरकार इस बात की गारन्टी देगी कि सभी को फिल्टर वाटर मिलेगा और उसकी व्यवस्था के लिए जो पैसा सरकार को देना है वह देगी। और अन्त में जो यह खतरा है कि जांडिस न हो जाये, मुझे तो नहीं लगता है कि होगी लेकिन अगर हो जाये तो उसको रोकने के लिए जो दवाई होती है वह दवाई दिल्ली में उपलब्ध नहीं है तो क्या सरकार उस दवाई का भी इन्तजाम करेगी ?

SHRI B. S. MURTHY: Sir, it is unfortunate that Mr. Kanwar Lal Gupta who said that Party politics should not be brought into it, has said everything but the facts. He says that only the Central Minister is responsible and the Chief Minister of UP is responsible and he has no responsibility. I do not deny my responsibility. We take full responsibility but the arguments put forward by the Member are not quite appealing. He says that we have no medicine with us for curing jaundice if it breaks out. Only yesterday we have alerted all the hospitals, clinics and dispensaries in Delhi that any jaundice case must be reported immediately and we have made all arrangemets.

SHRI RANJEET SINGH: what is the prevention ?

SHRI B.S. MURTHY : Therefore, we have taken full precaution as far as jaundice is con cerned. We have not yet got any report about jaundice. If it breaks out, we have made arrangements to deal with it with emergency speed.

As a matter of fact, I do not know why the Delhi Municipal Corporation or its undertaking or the Delhi Administration have not yet entered into any agreement with the UP Government for proper and continued supply of water from the Hindon. Hindon cut water is coming from the Hindon river to Jamuna for supply to Jamuna canal for irrigation purposes. I think with their consent perhaps this water is being taken. No agreement--either written or oral—is there.

AN HON. MEMBER : Way not ?

SHRI B. S. MURTHY : Because it is not the. Chief Executive Councillor, Mr.

Malhotra, met us yesterday. We have also met the Corporation Mayor yesterday. We are now trying to see how best we can tackle this problem so that here after there is no repetition of this sorrowful tale.

SHRI KANWARLAL GUPTA : What about legislation to stop pollution and to punish the person by law.

SHRI B. S. MURTHY : Legislation is alreaday in existence and it is for the Delhi Administration and the Delhi Corporation to administer it. I have also stated that the Corporation have already asked these three mills. to treat their effluents (*Interruptions*).

SHRI KANWAR LAL GUPTA: Unless the Government provide the funds, what will be there ?

MR. SPEAKER : Only one question is allowed and the result is that series of questions are asked. (*Interruptions*)

SHRI KANWAR LAL GUPTA : He is ready to reply, Sir.

MR. SPEAKER : If he is ready, I don't have any objection. (*Interrupiions*) Calling Attention is not a debating motion. The rule is very clear about it. And the procedure followed is that one question contains ten questions and it is treated as one question.

DR. SUSHILA NAYAR (Jhansi) : The matter raised is not merely a matter for Delhi; it has raised a very important and fundamental point and I am surprised and amazed at the indifference of this Government to the danger posed to the health of the nation through river pallntion. Neither the Health Minister is here nor the Home Minister who is responsible for Delhi nor the Prime Minister is here. The point raised by this colling attention notice is to foeus attention on what we are doing to prevent the pollution of our rivers? Millions of people in this country drink river water. In Delhi at least, we have some filtration and somel chorination but millions all over the country take raw river water and this Government is allowing untreated industrial offluent into the rivers all over the country. It is something torrible, something they should get nightmares about. But they are not bothered about it. It was decided long time back that there should be a River water Control Board...

MR. SPEAKER : What is your question?

DR. SUSHILA NAYAR : I am coming to the question. why are you disturbing me Sir? Others take 15 minutes. I am asking a question. (*Interruption*)

SHRI RANGA (Srikakulam) : Kindly turn towards that side a little while. She will complete the question. She was formerly the Health Minister of the country. (*Interruption*).

Dr. SUSHILA NAYAR: The River water Control Board has to be set up by Government of India and not by any State Government. They may have branches in the States. But the initiative has to be taken by the Government of India. This has been under consideration for a long time. I would like to know from the Health Minister when it is likely to come about. Enquiry Committee under Dr. K. L. Rao is not going to help because Dr. K. L. Rao has set with these committees in the past and his predecessors have set also. The recommendations are there which are quite clear that the Okhla water plant must be closed down. Temporarily for a few months, it was stated that it may continue with break—point chlorinations but then the WHO ruled it out saying break—point chlorinations is no remody.

SHRI RANGA : Come to the question. (*Interruption*)

Dr. SUSHILA NAYAR : I am coming to the question. Four years have gone. In 1966 that report was submitted and accepted. Sir, I would like to know the reasons. causing this delay in its implementation. Now, the Minister says, it will take one more year for a reservoir to be built. why this delay below Wazirabad all these nallahs including Najafgarh nullah are joining the river and now sawage is being discharged into the river. This is a serious health hazard for all those who bathe in the river. who swim in the river and who drink the water downstream. These nallahs carrying untreated sewage and untreaded

effluents pose a danger a people's health and life. I want to know when all industrial effluents will be trated, when arrangements will be made, so that no untreated sewage is discharged into the river, When will the River Water Control Board be set up. and start functioning to prevent the pollution of river waters all over India, so that no where industrial effluent without being treated and untreated sawage are discharged in any river? When Okhla water will be closed down? When could we expect to have these three things, Sir?

SHRI B. S. MURRTHY: All these points she has given were there when she was herself a Miniser here. (*Interruption*)

Dr. SUSHILA NAYAR: That was in 1966. That was 4 years ago. What have you done in these 4 years? (*Interruption*)

SHRI SHEO NARAIN (Basti): This is no excuse—to say that "these were there when you were a Minister" (*Interruption*)

AN HON MEMBER: It is a lame Government.

SHRI SONAVANE (Pandharpur): When they were in charge they did not do anything.

SHRI B. S. MURTHY: She has made a number of good suggestions and all these will be taken into consideration. As far as the water pollution is concerned, hon. Members are aware that a Bill has already been introduced in the Rajya Sabha on 22nd December, 1969, and that will come up here, and I would solicit the support of all the Members for that.

SHRI KANWAR LAL GUPTA: But what about the funds? He is not talking about it.

SHRI B. S. MURTHY: My hon. friend is always talking of funds. We have never been miserly in our grants to the DMC.

SHRI KANWAR LAL: Is this the reply?

12.56 hrs.

RE: INCIDENT IN ORISSA

SHRI K. P. SINGH DEO (Dhenkanl): I have been trying to draw the atten.ion of the House to the disturbing and very disgraceful thing that has been happening in Orissa. But today, I received a note from the External Affairs Ministry handed over to me by your Secretariat which has accepted the version of what the Soviet Ambassador said about his own behaviour. I am surprised that the Government of Orissa have also sent a communication to the Govt. of India on what happened in Orissa which has not yet been placed on the Table of the House. So, that the House should at least know what the actual position is. Govt. of India is going to rely on the version of soviet Ambassador or the chief Minister? It is one thing when our Indian citizens are insulted outside India. Even shri B. R. Bhagat was insulted in Kenya but we accepted and tolerated it. But when an Indian citizen who happens to be the Chief Minister of a State is insulted here in Indian soil, by a foreign Ambassador what is the Government doing about it? And then, our forgetful tax-payer and progressive hon. friend Shri Jagjivan Ram was also there in Orissa with allies trying to create an atmosphere of toppling the democratically formed Government of Orissa by undemocratic methods and this in collusion with foreign money coming in and foreign interference in our national affairs and in our politics. What I am trying to urge through you upon, the Government of India is they should make a categorical statement on this matter. What steps are being taken by them or what steps do they intend to take to see that further insults and discourtisips are not heaped upon our Indian citizens who ever they may be by foregin diplomatic personnel whichever country they may represent and in whatever capacity they may be here in India?

श्री प्रकाशवीर शास्त्री (हापुड): अध्यक्ष महोदय, इतना आप से निवेदन है कि अगर आप उचित समझें तो इतना निदेश देने की कृपा करें